

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-FRIDAY' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT AND  
SHRI AMIT SHUKLA, HON'BLE JUDICIAL MEMBER**

**ITA No. 3078/Del/2019  
Assessment Year : 2014-15**

**SHAILLY LUTHRA,  
C-9/117, SECTOR-8,  
ROHINI,  
NEW DELHI – 110 085  
(PAN: ABIPL4367N)  
(Appellant)**

**Vs. ITO, WARD 38(3),  
NEW DELHI  
  
(Respondent)**

Appellant by : None  
Respondent by : Sh. Umesh Takyar, Sr. DR.

Date of hearing : **28.01.2022**  
Date of pronouncement : **28.01.2022**

**ORDER**

**PER G.S. PANNU, PRESIDENT :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Learned CIT(A)-13, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's A.R. vide his letter dated 13.12.2021 has requested for withdrawal of the appeal filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and had paid the tax arrears amounting to Rs. 690770/- for full and final settlement of tax and accordingly, the Form-5 dated 08.4.2021 has been issued by the PCIT, Delhi -12.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 28<sup>th</sup> January, 2022.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar, ITAT, DELHI BENCHES